

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, द्वितीय तल
Court No. 05, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

Fir No.ED-PIA-000528/2020
P.S. PIA
State Vs. Unknown
U/s 379 IPC

18.07.2020

Fresh application for release of mobile phone VIVO Y83 PRO on superdari on behalf of applicant, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 20.07.2020.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 18 .07.2020

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AAKANKSHA VYAS
महानगर न्यायाधिकारी (पूर्व)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, द्वितीय तल
कमल नगर, 2nd Floor
कल्याण नगर, दिल्ली-11
Kalyanpura Court - Delhi-11

Fir No. 72/2019
P.S. Krishna Nagar
State Vs. Mohd. Rijwan
U/s 420 IPC

18.07.2020

Fresh application for bail U/s 437 Cr.P.C. on behalf of applicant/accused, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 20.07.2020.

(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 18 .07.2020



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Court No. 05, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

e-Fir No.014437/2020
P.S. Krishna Nagar
State Vs. Kunal Jain
U/s 379 IPC

18.07.2020

Fresh application for release of vehicle bearing No. DL13ST-8743 (Splendor) on superdari on behalf of applicant, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 20.07.2020.

(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 18 .07.2020



आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 08, द्वितीय तल
Court No. C.J. 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

Fir No. Not Known
P.S. Mandawali
State Vs. Mohd. Khalid
U/s : Not Known

18.07.2020

Fresh application for bail U/s 438 Cr.P.C. on behalf of applicant/accused, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

Application perused. This is an application for anticipatory bail and the same is addressed to Ld. ASJ (E). Hence, Ld. Counsel is directed to move this application before concerned Court. Application accordingly stands dismissed by this Court.

Copy of this order be sent to Ld. Counsel for applicant through email.

(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 18 .07.2020



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कोर्ट नं. 08, द्वितीय तल
Court No. 08, 2nd Floor
कडकडरूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

Fir No. 0186/2020
P.S. PIA
State Vs. Not known
U/s 379/411 IPC

18.07.2020

Present : Ld. APP for the State is present through Video Conferencing.
None for applicant in person.

The present application for release of mobile phone **VIVO Y-12** on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Sudhir Kumar wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 18.07.2020

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Court No. 05, 2nd Floor
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Karkardooma Courts, Delhi-32

E-FIR No. 000513/2020

PS: PIA

U/s: 356/379/411/34 IPC

State Vs. 1. Pawan @ Pappan
2. Ajay

18.07.2020

Present : Ld. APP for the State is stated to be present through Video Conferencing.

Ld. Counsel for applicant is stated to be present in the Court room.

Ld. Counsel for the applicant has withdrawn this application. Hence, the present application is disposed off as withdrawn.

(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 18.07.2020



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Karkardooma Courts, Delhi-32

Fir No. 0186/2020
P.S. PIA
State Vs. Not known
U/s 379/411 IPC

18.07.2020

Fresh application for release of mobile phone VIVO Y-12 on superdari, on behalf of applicant, received by way of email at 1:35PM.

Present : Ld. APP for the State is present through Video Conferencing.

None for applicant in person.

Order in the present matter has already been passed in the morning. Hence, the present application is dismissed as infructuous.

Copy of this order be sent to Ld. Counsel for applicant through email.

(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 18 .07.2020

